

<i>Names of the Institutes</i>	<i>No. of books</i>
Central Building Research Institute, Roorkee.	28
National Physical Laboratory, Delhi.	182
Central Water and Power Commission, New Delhi.	222
Central Food and Technological Research Institute, Mysore.	74
Institute of Mines and Applied Geology, Dhanbad.	127
Geological Survey of India, Calcutta.	68
National Chemical Laboratory, Poona.	145
Central Leather Research Institute, Madras.	50
Total	1,393

TRANSLATION SECTION IN THE MINISTRY OF LAW

293. MOULANA M. FARUQI: Will the Minister for LAW be pleased to state:

(a) the present strength of translators working in the Translation Section of his Ministry;

(b) whether any assistance is obtained in connection with translations from outsiders; and

(c) whether there are any translators having knowledge of Persian in that section?

THE MINISTER IN THE MINISTRY OF LAW (SHRI H. V. PATASKAR) : (a) Seven.

(b) No.

(c) Two translators have knowledge of Persian.

•-NICOTINE FROM TOBACCO-DUST

240. SHRI M. VALIULLA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether the scientific research laboratories were asked to investigate the possibilities of manufacturing Nicotine from tobacco-dust;

(b) if so, what is the result achieved; and

^Postponed from the 24th March 1955. 17

RSD—3.

(c) whether the manufacture of such Nicotine is to be undertaken on a commercial scale; if so when?

THE MINISTER FOR NATURAL RESOURCES (SHRI K. D. MALA-VIYA): (a) Yes, Sir. The work was carried out at the National Chemical Laboratory, Poona.

(b) A simple process, which renders recovery of nicotine sulphate from Indian tobacco wastes an economic proposition, has been successfully developed. Patents for this process have been obtained in India, U.S.A., Turkey and Cuba.

(c) Arrangements have been made by the National Research Development Corporation to license the process to Messrs. N. Krishnaswami & Co., Madras, who are floating a company under the name of "Tobacco Bye-Products Limited" for commercial exploitation. The firm expects to go into large-scale production by the middle of this year.

PAPER LAID ON THE TABLE

PROCLAMATION BY PRESIDENT REGARDING ANDHRA

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 28th March 1955, under clause (2) of the said article, revoking the Proclamation issued by him on the 15th November 1954, in respect of the State of Andhra. [Placed in Library. See No. S-102/55.]

THE ESSENTIAL COMMODITIES BILL, 1955—continued

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO) : Sir, resuming where I left yesterday, I would submit that this particular Bill is in the nature of a reserve power for Government and it will enable them to take some action so that a condition as happened